

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Friday 29th day of December Two Thousand And Seventeen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01996/2017

J. Prabhavathy,
W/o. Late Janbulingam,
Aged 49 years,
No.3, Rajaji Nagar, 1st Street,
Villivakkam,
Chennai- 600 049.

.....Applicant

(By Advocate : Mr. S.Ramaswamyrajarajan)

VS.

Union of India Rep. by

1. The Chief Postmaster General,
Tamil Nadu Circle,
Chennai- 600 002;
2. The Superintendent, RMS,
Chennai Sorting Division,
Chennai-600 008;
3. The Head Record Officer,
Chennai Sorting Division,
Chennai-8.

.....Respondents

(By Advocate : Mr. J. Vasu)

O R A L O R D E R

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

The O.A. has been filed by the applicant seeking direction to the respondents to regularize the services of the applicant and grant her appointment as MTS taking into account her seniority in the Temporary Status Casual Labourer Seniority List and to grant all consequential benefits.

2. The case of the applicant is that she initially joined as a Mazdoor in the year 1996 on compassionate grounds and was serving continuously. As her case was not considered for conferment of temporary status and regularization, she filed O.A. No. 1146/2011 which was disposed of by the Tribunal on 13.09.2012 directing the respondents therein to take necessary steps to regularize her services after following the procedure and to grant all consequential benefits. Pursuant to the said order of the Tribunal, the applicant was conferred with temporary status retrospectively with effect from 27.06.1999 and treated on par with Group 'D' employees with effect from 27.06.2002. However, till date no steps have been taken to regularize the services of the applicant.

3. Relief had been granted by the Tribunal to similarly placed persons Shri M. Murugan and Smt. S. Dhanasekari who had filed OA. 1145/2011 and 1147/2011 respectively. On knowing the fact that her colleagues had been regularized by grant of appointment as MTS, the applicant made a representation dated 16.08.2017, but till date the respondents have not come forward to redress her grievance. Aggrieved by the alleged inaction, the instant O.A. has been filed by the applicant seeking the aforesaid relief.

4. Learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to dispose of her pending representation dated 16.08.2017 within a stipulated time.

5. In view of the limited prayer, I deem it appropriate to dispose of the O.A. with a direction to the respondents to consider the pending representation of the applicant dated 16.08.2017 at Annexure-A/4 within a period of three months from the date of receipt of a copy of this order.

6. The O.A. is disposed of in the above terms at admission stage itself. No costs.

(R. RAMANUJAM)
MEMBER(A)

29.12.2017

asvs.